

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 566 of 2020**

**IN THE MATTER OF:**

**Shruti Impex**

**...Appellant**

**Versus**

**N. R. Commercials Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Bhanu Gupta and Mr. Akshat Singh, Advocates.**

**For Respondent: Mr. Kamal Agarwal and Mr. Saurabh Surana, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**27.08.2020:** Learned counsel for appellant submits that he has received the copy of the reply affidavit filed by the Respondent just a day before and he would be filing his rejoinder thereto. He may file the same within one week with advance copy provided to learned counsel for the Respondent. The matter is accordingly adjourned. Let it be listed 'for admission (after notice)' on **14<sup>th</sup> September, 2020.**

Learned counsel for the parties may also file their short written submission, not exceeding three pages, supported by such relevant case law as they rely upon, within the aforesaid time.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*